

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Miscellaneous Application (EH) No. 10927 of 2019

(On behalf of Applicant)

in

Service Tax Appeal No.11120 of 2019

(Arising out of OIA-VAD-EXCUS-001-APP-605-2018-19 passed by Commissioner
(Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

M/s. Linde Engineering India Private Limited**Appellant**

Linde House,Near Nilambar Circle

Vasna-Gotri Road,Vasna

Vadodra, Gujarat

VERSUS

C.C.E. & S.T., Vadodara-i**Respondent**

1st Floor...Central Excise Building,

Race Course Circle,

Vadodara, Gujarat-390007

APPEARANCE:

Shri. Tapas Ruparelia, Chartered Accountant for the Appellant

Shri. R. Bhasker, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 12553 /2019

DATE OF HEARING: 23.12.2019

DATE OF DECISION: 23.12.2019

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted. Order be given Dasti. MA also disposed of.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**